

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

BA NO.1479 OF 2020

(CRIME NO. 753 OF 2019 OF KURAVILANGAD POLICE STATION, KOTTAYAM  
DISTRICT)

(S.C. NO. 500/2019 ON THE FILES OF ADDITIONAL DISTRICT AND  
SESSIONS COURT, PALA)

PETITIONER/ACCUSED

DHANOOP PK S/O KUMARAN  
POTTANANIYIL HOUSE, PIOUS.  
MOUNT BHAGAM, MONIPALLY KARA,  
MONIPALLY VILLAGE KOTTAYAM DT.

BY ADV.SRI.THOMAS ABRAHAM  
(NILACKAPPILLIL)

RESPONDENT/COMPLAINANT

STATE OF KERALA, REPRESENTED BY THE  
PUBLIC PROSECUTOR, HIGH COURT OF  
KERALA ERNAKULAM.

BY P.P. SRI.AJITH MURALI & SANTHOSH PETER (SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 08.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J.**

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**B.A. No. 1479 of 2020**  
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**Dated this the 8<sup>th</sup> day of May, 2020**

**ORDER**

The counsel for the petitioner submitted that, he is withdrawing this bail application with liberty to file a fresh bail application after vacation.

2. The learned Public Prosecutor submitted that, the offence alleged in this case include offence under Section 302 of the IPC, and a detailed hearing is necessary in this matter. The case diary is also to be produced.

3. I also feel that a detailed hearing is necessary in this case, and the bail application cannot be decided in a video conference. In such circumstances, this bail application is dismissed as withdrawn, with liberty to the petitioner to move again after vacation when the regular court starts sitting.

**P.V.KUNHIKRISHNAN, JUDGE**